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Punjab Local Option (Repeal) Ordinance, 1985 19 of 1985

[23 February 1985]

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An Ordinance to repeal the Punjab Local Option Act, 1923 Preamble.- Whereas it is expedient to repeal the Punjab Local Option Act, 1923 (V of 1923), in accordance with the direction of the Federal Shariat Court; NOW, THEREFORE, in pursuance of the Proclamation of the fifth day of July, 1977, read with the Laws (Continuance in Force) Order, 1977 (C.M.L.A. Order No. 1 of 1977), and the Provisional Constitution Order, 1981 (C.M.L.A. Order No. 1 of 1981), the Governor of the Punjab is pleased to make and promulgate the following Ordinance;

1. Short Title And Commencement :-

- (1) This Ordinance may be called the Punjab Local Option (Repeal) Ordinance, 1985;
- (2) It shall come into force at once.

2. Repeal Of Punjab Act V Of 1923 :-

The Punjab Local Option Act, 1923 is hereby repealed.